

13.04½ hrs.

*[English]***BUSINESS ADVISORY COMMITTEE****Forty-Ninth Report**

THE MINISTER OF WATER RESOURCES AND  
MINISTER OF PARLIAMENTARY AFFAIRS (SHRI  
VIDYACHARAN SHUKLA) I beg to move

"That this House do agree with the Forty-ninth  
Report of the Business Advisory Committee  
presented to the House on the 28th April, 1995"

MR DEPUTY-SPEAKER The question is

"That this House do agree with the Forty-ninth  
Report of the Business Advisory Committee  
presented to the House on the 28th April, 1995"

*The motion was adopted*

13.05 hrs.

*[English]***TECHNOLOGY DEVELOPMENT BOARD BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF  
FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)  
Sir I beg to move for leave to introduce a Bill to  
provide for the constitution of a Board for payment of  
equity capital or any other financial assistance to  
industrial concerns attempting commercial application  
of indigenous technology or adopting imported  
technology to wider domestic applications and for  
matters connected therewith or incidental thereto

MR DEPUTY-SPEAKER The question is

'That leave be granted to introduce a Bill to  
provide for the constitution of a Board for  
payment of equity capital or any other financial  
assistance to industrial concerns attempting  
commercial application of indigenous  
technology or adopting imported technology to  
wider domestic applications and for matters  
connected therewith or incidental thereto'

*The motion was adopted*

SHRI M V CHANDRASHEKHARA MURTHY  
introduce the Bill

*[English]***RESEARCH AND DEVELOPMENT CESS  
(AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF  
FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)  
Sir, I beg to move for leave to introduce a Bill to amend  
the Research and Development Cess Act, 1986.

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to  
amend the Research and Development Cess  
Act, 1986"

*The motion was adopted*

SHRI M V CHANDRASHEKHARA MURTHY  
introduce the Bill

13.06 hrs.

*[English]***MATTERS UNDER RULE 377****(i) Need for Early Reimbursement of Backward  
Area Industrial Subsidies to the Government  
of Arunachal Pradesh**

SHRI LAETA UMBREY (Arunachal East) Mr Deputy  
Speaker, Sir, the industries of the most backward State  
of Arunachal Pradesh which were set up long before  
the economic liberalisation, are facing acute financial  
problems due to non-payment of transport and other  
backward area subsidies. Instead of new industries  
being set up to avail the economic package announced  
by the Government, many small scale units have been  
closed down. As per the directive of the Central  
Government, the State Government paid a sum of Rs  
3,20,00,639 to the industries through Arunachal Pradesh  
Industrial Development and financial Corporation with  
its limited resources. The issue regarding early  
reimbursement has been raised in the House and at  
many other forums. But only an amount of Rs 67,66,653/  
- was reimbursed last year. If remedial measures are  
not taken urgently with proper subsidies and  
concessions to the backward States, economic  
imbalance will make peace-loving people unrest.  
Therefore, I urge the Government to reimburse the  
balance amount at the earliest and continue the subsidy  
system at least for another ten years for the North  
Eastern region.

**(ii) Need to lift the ban on setting up of industries  
in Dhanu Taluka, Thane district, Maharashtra.***[Translation]*

SHRI RAM NAIK (Bombay North) Dahanu Taluka  
in Thane district of Maharashtra has been declared as